

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.718/2016

New Delhi, this the 24th day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sri Kishan
Age 60 years
Designation: Stenographer Grade III
S/o Late Shri Kari Ram
Village & P.O. Jounti
H.No.313
Delhi – 110 081. Applicant

(By Advocate:Ms. Divya Garg for Shri Ajay Veer Singh Jain)

VERSUS

1. Government of National Capital Territory of Delhi
Through its Chief Secretary
Delhi Secretariat
New Delhi.

2. Delhi State Civil Supplies Corporation Limited
Through its Chairman & Managing Director
Aapurti Bhawan, 7-9, Aram Bagh Lane
Pahar Ganj, New Delhi – 110 055. Respondents.

(By Advocate:Shri Mohit Madan for R-2)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

When this matter is taken up for hearing, the learned counsel for the Respondent No.2 i.e. Delhi State Civil Supplies Corporation Limited, against which the relief in the OA has been claimed, submits that Delhi State Civil Supplies Corporation Limited has not been notified under Section 14 of the Administrative Tribunals Act, 1985, hence, this Tribunal

has no jurisdiction. He also placed reliance in OA No.1899/2011 dated 02.12.2011, in support of his submission.

2. In the circumstances, the O.A. is dismissed for want of jurisdiction. However, the applicant is at liberty to avail his remedies before an appropriate legal forum, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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